RAJYA SABHA

[17 August, 2000]

Scheme, Exemption under Section 80 HHC of Income Tax Act, Assistance from Market Development Fund etc. Engineering Goods exporters also receive promotional support through various activities of the engineering Export Promotional Council.

Herbs patented by India

† 2344. SHRIMATI KUM KUM RAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what are the names of those herbs which have been got patented by India;

(b) what arc the names of thoSe herbs which have not been got patented; and

(c) what are the reasons for not getting the same patented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): (a) to (c) In order to be patentable an invention has to satisfy the criteria of patentability, namely, novelty, inventiveness and industrial applicability. Herbs being in public domain are not patentable per se. Only processes for extracting chemicals and new formulations using herbs, are patentable, subject to fulfillment of patentability criteria, as per the patents law of the country concerned. Indian agencies have also reportedly obtained such process patents. Such data is not centrally maintained.

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[†] Original notice of the Question was received in Hindi.